NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.A No.01/(MAH)/2016 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2016

NAME OF THE PARTIES: Mr. Shrikant Mishra

 $\label{eq:V/s.} $\text{M/s. Ryder Shipping Lines Pvt. Ltd.}$

SECTION OF THE COMPANIES ACT: 59 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
3.	Mengank Shah of w Mengank Shah i/b Mengank & Basuthar Can Partners	petrhioner.	<u>ell</u>
3.	Devendra Avhad. ilb. Thodur law ' Associates.	Adv. for Responded- ORDER	AL DU.

C.P. No. 01/59/NCLT/MAH/2016

- 1. In respect of both the C.P.(s) Ld. Representatives are present.
- 2. At the out-set Respondent has also mentioned C.A. 102. A Copy of the same is also given to the other side.
- 3. The Petitioner of C.P. seeking time to file a Reply to the C.A. Time granted
- 4. By 21.11.2016 reply is to be filed. Copy to the other side.
- 5. On receiving the Reply the C.A. 102, raising certain preliminary objections, shall be heard on **01.12.2016** and thereafter both the C.P.(s) will be fixed for hearing.

sd/Shri M.K. Shrawat
Member (Judicial)

Dated: 07.11.2016